GOVERNMENT OF INDIA MINISTRY OFSOCIAL JUSTICE AND EMPOWERMENT RAJYA SABHA QUESTION NO19.11.2009 ANSWERED ON COMMISSIONS FOR DIFFERENTLY ABLED PERSONS .

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Shri Pyarimohan Mohapatra

Will the Minister of COALCOALEXTERNAL AFFAIRSSOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

(a)the names of the States in the country which have established Commissions to look into the problems of differently abled persons on a continuous basis; and

(b)whether Government has advised the remaining States to set up such Commissions and, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON)

(a) & (b) There is no provision under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 to establish Commissions to look into the problems of differently abled persons on continuous basis. However, Section 60 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 provides for appointment of Commissioner for persons with disabilities in the States/UTs. All the 35 States/UTs have Commissioners for persons with disabilities. 15 States, namely, Assam, Bihar, Chattisgarh, Delhi, Haryana, Jharkhand, Kerala, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Punjab, Rajasthan, Tamil Nadu and West Bengal have full time Commissioners. In the remaining 20 States/UTs, officers have been given the additional charge of State Commissioner (Disabilities).